GOVERNMENT OF INDIA MINISTRY OF DEFENCE DEPARTMENT OF DEFENCE LOK SABHA

UNSTARRED QUESTION NO.837

TO BE ANSWERED ON THE 20TH DECEMBER, 2017

RAFALE FIGHTER AIRCRAFT DEAL

837. SHRI BHARTRUHARI MAHTAB:

SHRI RAHUL SHEWALE:

SHRI SANJAY DHOTRE:

SHRI KAMLESH PASWAN:

SHRI TEJ PRATAP SINGH YADAV:

SHRIMATI ANJU BALA:

Will the Minister of DEFENCE j{kk ea=h be pleased to state:

- (a) whether the Government is aware of the controversy regarding buying of Rafale fighter Aircrafts from France and also about the allegation that Dassault Aviation is being paid for more than the price earlier negotiated and if so, the details thereof;
- (b) whether the Government has adhered to the Defence Procurement Procedure (DPP) in signing the agreement of Rafale Fighter Aircraft with the Government of France and if so, the details thereof and if not, the reasons therefor;
- (c) whether the Government has signed the Rafale deal as a joint venture between Dassault Aviation and Reliance Defence Limited in place of Hindustan Aeronautics Limited;
- (d) if so, the details thereof and the reasons therefor;
- (e) whether the Government has sought expert advice / views in this regard;
- (f) if so, the details thereof along with the weightage given to such expertors advice / views in the said deal; and
- (g) the steps taken by the Government to ensure transparent and corruption free defence deals in the country?

(a) The allegations are motivated and baseless. The Government has bought the Rafale aircraft at better terms.

- (b) Yes, Madam. The provisions of Defence Procurement Procedure have been followed and an Inter-Governmental Agreement was signed on 23rd September, 2016 after approval of the Cabinet Committee on Security (CCS).
- (c) No, Madam.

(d) to (g): In view of (c) above, question does not arise.
